

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH AT CALCUTTA CIRCUIT AT PORT BLAIR

O.A. No. 351/1467 /A&N/ 2020

in the matter of

An application under Section 19 of the:

Administrative Tribunal Act, 1985

And

In the matter of:

Shri K Rajan,

S/o Late R.Karuppaiah,

Working as Computer Assistant Gr. 'A',

Presently posted at Raj Niwas on diverted capacity.

R/o Shiv Colony,

Near Shiv Mandir

Dollygunj,

Port Blair Thesil

South Andaman District

Pin - 744103

.....Applicant.

-Versus-

1. The Union of India,

(Service through Secretary)

Govt. of India, Ministry of Electronics & Information

Technology, Government of India New Delhi
110011.

The Andaman and Nicobar Administration,
 Port Blair. (Service through Chief Secretary)
 Andaman and Nicobar Administration,
 Secretariat Port Blair.

Pin: 744101

- 3. The Officer on Special Duty Shri. Praveer Kumar Singh, Raj Niwas Port Blair, Port Blair.-744101.
- Shri. Praveer Kumar Singh,
 Working as Officer on Special Duty
 Raj Niwas Port Blair,
 Port Blair -744101.
- 5. Smt. P. R. Seena
 Private Secretary to LG,
 Lt. Governor's Secretariat,
 Raj Niwas,
 Port Blair -744101.

... Respondents

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH KOLKATA

No.O.A.351/1467/2020

Date of order: 29:12.2020

Coram : Hon'ble:Mrs. Bidisha Banerjee, Judicial Member.
Hon'ble Mr. Tarun Shridhar, Administrative Member

K. RANJAN

VS.

UNION OF INDIA & OTHERS (A&N Administration)



For the applicant

: Mr. P.C. Das, counsel

For the respondents: Mr. K. Rao, counsel

ORDER

Bidisha Banerjee, Judicial Member

In this O.A. the applicant has sought for the following reliefs:-

- "(i) An order be passed quashing the impugned memorandum dated 22.12:2020 issued by the Respondent No.5;
- (ii) To declare the impugned memorandum dated 22.12.2020 issued by the Respondent No.5 is without justification and misuse the power which is abuse the process of law and with malafide intention which liable to be quashed."
- 2. The order impugned in the present O.A. dated 22nd

 December, 2020 is extracted verbatim hereinbelow for clarity:-

Confidential

No.2-1317020/PFTLOS SURVIVIE SE STRUCTURE LIEUTEMANT GOVERNORS SECETAP AT TON FRIN, ME ATTER RAINIWAS PORT BLAIR TON FRIN, ME ATTER ANDMAN AND NICOBAR ISLANDS

पोर्ट ब्लेयर, दिनाक 2020 Port Blatt, dated the 22 December, 2020

Memorandum

Whereas it has been reported that Shri K Rajan, computer Assistant (Grade A.) posted in this Secretarial since October, 2009 is found to be non-cooperative. Tather showing the ansibordinate attitude nowards the OSD to LG who is also design; and of Officer in Charge (ITS) stems) at Raj Ni was

the stylic rest the following systemess and assessment indicating towards his lack of the similarity; conducty stowards shirking of responsibility, and by passing supervisory channel have been reported:

Even after reminding several times by OSD to LG, Shri K Rajan has not provided the progress of feedback report on preparation of line-diagram of switches/modems, avanous lease dire/broach-ond/TLH, infernel connections.

Connections

EShri K.Rajan has always resisted the direction, on actions to be taken fowards capacity building of other select staff (having background knowledge of Computers II systems) by sharing contacts of staff of serving agencies involved and by sharing knowledge (without sharing of security passwords or sharing the same on need basis) for handling emergency isothangong such as emergency operation of ill systems managing occasional semergency restoration of ill systems managing occasional systems exist.

Shri K.Rajan has always avoided and never responded to the efforts taken by the OSD to LO and also no assistance inputs has been provided during preparation of Minutes of the Meeting held with various stake holder dopartisents be GALLIV BSNLy SOVTECH, NICett: in the past 6 months of the status reports on works assigned to Shri K.Rajan ky OSD to LO and directly reported to HIG/Secretary to LG without bringing to the holice of OSD to LG resulting the works again reverted back to OSD to LQ.

The said official Shruk Rajan is occasionally found unavailable in office authors (leaving the office without infimating seeking permission from suppriors) of on phone after office hours.

Wheteas, the vollowing instances of misbehaviourinsubordination on the part of Shin Kir ajan have been reported.

a) On 13,03:2020, he [Shii K Rajan] has refused to assist in the process of extracting of images from PDF of the Daily Telegrams and drafting/uplyading of the tweets and also misbehaved with the OSD to LO His comments to the OSD to LC in the forences of 13.03.2020 in the office chamber of OSD to LC is loosely marshierated as 45th, you are doing that to trouble me. Carller, V ased to operate Tailnet handle of previous HLOs. You only took this work.

A Conid 2/



I don't repart to you hor I am your staff. I am staff of Secretary Shin Thereafter he stomped out of the office chamber of Co D to LG. Ever since, no assistance has been provided on this front.

On seeking status of the work assigned to him by OSD to LG on 23.11.2020 at 20.25 first over shoold regarding providing of manual in hard copy for one of the electronic devices presently used by HLG; and also why he did not update the electronic devices presently used by HLG; and also why he did not update the status of work and intumate OSD to LG prior leaving office, he again reverted status of work and intumate OSD to LG prior leaving office, he again reverted status of work and intumate OSD to LG prior leaving office, he again reverted status of work and intumate OSD to LG prior leaving office, he again the Video respice link. I am not bound to tell you. Why should I stell you. You Conference link. I am not bound to tell you. Why should I stell you. You the phone. I thereafter he (Shri K Rojan) disconnected the mobile phone and even after dialling back again by the OSD to DC at 2026 hours he of the respond

Whereas, his has been reported that the difficult attitude of Shin K-Raman with a structurate A towards work failure to report status of assigned works are to a structurate that the difficult supervision as well as repeated in the last of an ablance to a structural supervision of the last of a supervision of the last of an ablance that the last of a supervision of the last of the las

THE RAFTORE. Shar Kakajan, Computer Assistant (Grade (A)) is hereby called the relevant provisions of and under the computer Assistant (Grade (A)) is hereby called the computer Assistant (Grade (A)) is hereby called the computer of the co

His explanation, if any, should reach the undersigned within I (seven) days of the first the Viendrandum dailing objects a political personned that he has nothing to the first that and action appropriate will be taken at this end.

(P.R.Scena)
Private Secretary to L.G.,
Li. Governor's Secretarial
Raj Niwasi Port Blanc

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Tammun Assirtan (Grade A.)

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The applicant has questioned the authority of said Private Secretary to Lieutenant Governor who issued the show cause, to issue a show cause to initiate a disciplinary action, as in the impugned order.

3. At hearing, Id. counsel for the respondents failed to justify issuance of a show cause by the Private Secretary to Lieutenant Governor.

Ld. counsel for the applicant would draw our attention to the order No.4517 dated 09.09.2003 as contained in Annexure A/1 to substantiate his claim that the Chief Secretary, A&N Administration had ordered appointment of the applicant and, therefore, authority of asking him to show cause under the threat of disciplinary action did not lay with the Private Secretary to Lieutenant Governor.

- 5. Having noted the aforesaid inconsistency and having noted the fact that the said Private Secretary to Lieutenant Governor did not have the power or authority to issue such show cause threatening disciplinary action., we quash the said order and allow the O.A.
- 6. No order as to costs.

(Tarun Shridhar) Administrative Member (Bidisha Banerjee) Judicial Member

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